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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: BMW India Financial Services Pvt. Ltd.
V/s.
Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Apurva Vakil	Advocate	Petitioner/ Financial Creditor	Apurva
2.	Krina R. Parekh (For Arjun R. Sheth)	Adv.	Corporate Debtor	K.R. Parekh

ORDER

Learned Advocate Mr. Apurva S Vakil present for Financial Creditor/Petitioner.
Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Written arguments filed by Petitioner.

Respondent requested time to file written arguments on the ground that Respondent counsel is sick.

List the matter on 01.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL